

(b) On an average 34 days were taken in disposing of a case. A total amount of Rs. 17.29 lakhs was paid to the claimants during the period.

(c) 35 cases as on June, 1992. Late submission of original documents is the main cause of delay in disposal of claim cases. As such efforts are always made to get these early from the claimants for expeditious settlement of claims.

[English]

Under-Bridge at Mehsana (Gujarat)

5211. DR. A.K. PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal for construction of a railway under-bridge at Mehsana in Gujarat (Western Railway);

(b) if so, the details thereof; and

(c) the action taken for early completion of the bridge?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) to (c). On the request of the Municipal Authorities, the existing under bridge at Mehsana is being widened at an anticipated cost of Rs. 75 lakhs on Deposit terms. A portion of the cost has been deposited by the Municipality in July, 1992. Work of preparation of tender papers and plans has been taken up.

Accident claims

5212. SHRI ANANTRAO
DESHMUKH:
SHRI MOHAN RAWALE:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of accident compensation claims filed with the Railway Claims Tribunals and the number of such cases settled during the last three years;

(b) the average time taken for settlement of these cases;

(c) the total amount of compensation paid during the above period;

(d) whether there is any proposal to have separate insurance cover for the security of railway passengers; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) 1839 cases for accident compensation claims were filed with and 1284 cases were settled by Railway Claims Tribunals during the last 3 years.

(b) The average time taken for settlement of a case is around 9 months.

(c) An amount of Rs. 261.16 lakhs was paid as compensation during the above period.

(d) No, Sir.

(e) Does not arise.

[Translation]

Grants to Voluntary organisations for FPP

5213. DR. LAL BAHADUR RAWAT:
SHRI LALIT ORAON:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the voluntary organisations in each State which were provided grants-in-aid by